

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

394(ND)/2017

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
12.02.2018

NAME OF THE COMPANY: M/s. PCI Limited & Ors. V/s. M/s. Prime
Meiden Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
	For the Petitioner:	Mr. Ramanjit Singh and Mr. Robin Dubey,	Advocates	
	For the Respondent:	Mr. P.V. Kapur, Sr. Advocate with Mr. Inder Raj Gill, Ms. Anuradha Sharma, Mr. Avichal Prasad & Mr. Anuraag Dayal, Advocates Mr. Rohit Kochar, Advocate for Directors of the Respondent company supporting the Petitioners. Mr. Lalit Bhasin, Advocate, Director in person.		

ORDER

Mr. P.V. Kapur, Ld. Sr. Counsel for the Petitioner has addressed his arguments in the respondent's application under Section 45 of the Arbitration Act. Resistance to the prayer has also been addressed by Mr. Rohit Kochar, Ld. Counsel appearing on behalf of the other Directors supporting the Petitioner. Request for further adjournment is prayed for by the Respondents to address the arguments in rebuttal.

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List this CA u/s 45 of the Arbitration Act for conclusion of the arguments on 26th February, 2018 at 2:00 p.m.

The date of 15th February, 2018 already fixed is hereby recalled.

Mr. Lalit Bhasin, Director prays for extension of order dated 22nd December 2017, whereby the time for holding the AGM and filing the statutory returns had been granted till 15th February 2018, for want of Audit of the financial statements.

In view of the existing Management Dispute, the said order is extended till further orders. The same may be communicated to the ROC.

To come up on 26th February, 2018.

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(Deepa' Krishan)
Member (T)

-S-d-1

(Ina Malhotra)
Member (J)